

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 23

CA 1393/2019 IA 68/2024 IN CP/277(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **UNION OF INDIA V/s GITANJALI GEMS LIMITED
& ORS**

Section 222(1) Sec. 242(4) Sec 241 (2) Sec 221 of the Companies Act, 2013 and
Rule 11 of the NCLT Rules

ORDER

Adv. Mohammed Varawala i/b Adv. Adv. Rubina Khan, FORTIS India Law for the Respondent No.7 in CA 1393 of 2019 present. Counsel Shyam Kapadia a/w Adv. Bharat Jain i/b M/s Economic Law practice for the Respondent No.80 present. Adv. Rahul Lakhiani along with Advocate Dhanashree Gaikawaiwari i/b Bilawala & Co. for Applicant in CA 1393 of 2019 present through VC. Adv. Aditya Sikka a/w Ms Onshi for the Union of India present through VC.

CA 1393/2019

Ld. Counsel for the Union submits that they have no instruction and the Bench consider passing of the order on the basis of material available on record. Heard the Counsels and the matter is **Reserved for Order**

IA 68/2024

Ld. Counsel for the Union informs that they not been served with the Affidavit dated 1st July 2024, however, the Applicants submits that it has already been served.

Applicant is directed to Serve to the Counsel for the Union. List this matter on Board
on **19.07.2024**.

-sd-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)